

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 06/111/2012
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017**

NAME OF THE COMPANY: Sh. Alok Singhal Vs. M/s. Hero Moto Corp Ltd.

SECTION OF THE COMPANIES ACT: 111

| <u>S.NO.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|

Present: Ms. Samridhi Gogia, Advocate for Petitioner.

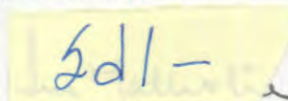
Mr. Praveen and Ms. Adarika Ghose, Advocates for
Respondent.

ORDER

Cost in terms of the previous order has been paid by the respondents to the Prime Minister Relief Fund. Receipt be placed on record.

Ld. Counsel for the petitioner submits that the shareholders request form alongwith necessary documents have been dispatched to the respondents just recently.

To come up for compliance by the Respondents on 10.04.2016.


(Ina Malhotra)
Member Judicial